

Saddak Miah @ Sadek Miah Vs State Of Tripura

Court: Tripura High Court

Date of Decision: Nov. 17, 2020

Acts Referred: Code Of Criminal Procedure, 1973 â€” Section 281, 313, 397, 401
Indian Penal Code, 1860 â€” Section 279, 304, 304(A), 337, 338, 379

Hon'ble Judges: S.G. Chattopadhyay, J

Bench: Single Bench

Advocate: S.Lodh, S.Debnath

Final Decision: Disposed Of

Judgement